

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-341**  
IB-2373/ND/2019

**IN THE MATTER OF:**

M/s. Krishna Surgical Specialities Pvt Ltd.

Vs.

M/s. Medeor Hospital Ltd.

....Applicant

....Respondent

**SECTION**

Under Section 9 of IBC,2016

Order delivered on 09.10.2019

**CORAM:**

**JUSTICE SHRI R.D. KHARE (Retd.)**

**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

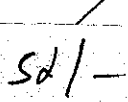
: Adv. Ashutosh Gupta, Adv. Gaurav Rana and Adv. Abhishek

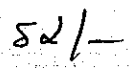
For the Respondent

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**ORDER**

Notice to the Corporate Debtors by all modes including process of the bench. Dasti. Notice be served to the Corporate Debtors through its Directors. Affidavit of service to be filed by the next date of hearing. Ld. Counsel for the petitioner may also annex the tracking report of the petition as well as compliance of Sec. 9(3)(c) before the next date of hearing. Adjourned to 24.10.2019.

  
(SUMITA PURKAYASTHA)  
MEMBER (T)

  
(JUSTICE SHRI R.D. KHARE)  
MEMBER (J)